

**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 13-09-2023 AT  
02.00 P.M. THROUGH VIDEO CONFERENCING:**

-----  
**PRESENT : SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
-----

**APPLICATION NUMBER** : -----  
**PETITION NUMBER** : CP/82(CHE)/2023  
**NAME OF THE PETITIONER** : Stellini International S.A  
**NAME OF THE RESPONDENT(S)** : Jacquard Fabrics (India) Pvt Ltd & 4 others  
**UNDER SECTION** : Sec 241,242 of CA, 2013 r/w Rule 34  
of NCLT rules, 2016  
-----

**ORDER**

Ld. Sr. Counsel Mr. Sanjiv Sen for the Petitioner. Ld. Counsel Mr. R. Vidhyashankar for the Respondents.

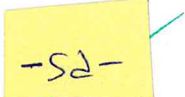
Memo filed by the Respondent raising objection as to the maintainability of the petition stating that as per Article 4 to Schedule I to the Indian Stamp Act, as applicable in Tamil Nadu, any Affidavit including an affirmation has to be on Rs.20/- stamp paper which is mandatory as recognised in the checklist prescribed for scrutiny of petition by NCLT Registry vide Circular no. 25.02.2016 dated 28.07.2016. Ld. Counsel states that this company petition has not been verified by a valid affidavit and that three months period has also lapsed.

Arguments heard.

Ld. Counsel for the parties are directed to file written synopsis giving the relevant case laws, citations within 7 days from today.

**Order Reserved.**

  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

  
**SANJIV JAIN**  
**Member (Judicial)**